



Government of Jammu and Kashmir
Home Department.

NOTIFICATION

Jammu, the 3rd Feb, 2011

SRO 45 Whereas, on 21-11-2001, an information was received by the Police to the effect that a pregnant deaf and dumb rape victim namely Sheela Devi D/O Ram Singh was taken to hospital by Mst Tara Devi D/O Sant Ram, Mst Billo Devi D/O Ram Singh and Mst Kichho Devi W/O Ram Singh, caste Bashist Rajpoot R/O Bathera where Dr. Vaid Parkash Sharma, then BMO Sunderbani terminated her pregnancy to prevent a child from being born; and

Whereas, on this information, FIR No 59/2001 u/s 314,316,318 and 201 RPC was registered in P/S Dharamsal and the investigation was initiated; and

Whereas, during the course of investigation, on the basis of the statement of witnesses and other material evidence collected, a prima facie case is established against the said accused persons; and

Whereas, among the accused persons, the appointing authority of Dr. Vaid Prakash Sharma, BMO Sunderbani is the Government.

Now, therefore, in exercise of powers conferred under sub-section (1) of section 197 of the Code of Criminal Procedure, Svt, 1989, the Government hereby accords sanction for launching prosecution against the accused Dr. Vaid Prakash Sharma, then BMO Sunderbani arising out of FIR No 59/2001 of Police Station Dharamsal.

By order of the Government of Jammu and Kashmir

Sd/-

Principal Secretary to Government,
Home Department.

Dated 3-02-2011

No. Home/Pros/01/2011

Copy to the:-

1. Director General of Police, J&K, Jammu. This is with reference to his letter No legal/san/57/III/2009/59-60 dated 05-01-2011. The CD file is returned herewith, receipt of which may kindly be acknowledged;
2. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (W. 7.s.c)
3. Stock file

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Senior Law Officer,
Home Department

[Signature]
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